

The present file has been taken up via CISCO Webex platform in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO DSP Ranvijay Singh (since repatriated to his parent organization) and HIO Inspector Saurabh, Sh. K.K. Sharma, Ld. Counsel for A-1 along with Praveen Kaushik (A-1), Sh. J.S. Mishra, Ld. Legal Aid Counsel for A-2 and A-4 along with Anoop Kumar Gupta (A-2) and Pradeep Upadhyay (A-4), Sh. Naveen Gaur, Ld. Counsel for A-3 along with Jagmohan Mittal (A-3) and Sh. Manu Seth, Ld. Counsel for A-5 along with Vijay Bhushan Rustogi (A-5).

16.06.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO DSP Ranvijay Singh (since repatriated to his parent organization) and HIO Inspector Saurabh.
Sh. K.K. Sharma, Ld. Counsel for A-1 along with A-1.
Sh. J.S. Mishra, Ld. Legal Aid Counsel for A-2 and A-4 along with A-2 and A-4.
Sh. Naveen Gaur, Ld. Counsel for A-3 along with A-3.
Sh. Manu Seth, Ld. Counsel for A-5 along with A-5.

Vide separate detailed judgment of even date announced in the open court today through video conferencing, facilitated by Reader of this Court, accused Anoop Kumar Gupta (A-2) stand convicted u/S. 120B IPC r/w 420 IPC, 467 IPC, 468 IPC & 471 IPC and also substantively under Section 420 IPC, 467 IPC, 468 IPC & 471 IPC, whereas, accused Jagmohan Mittal (A-3) stand convicted u/S. 120B IPC r/w 420 IPC, 467 IPC, 468 IPC & 471 IPC.

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Further, accused Pradeep Upadhyay (A-4) stand convicted u/S. 120B IPC r/w 420 IPC, 467 IPC, 468 IPC & 471 IPC and also substantively under Section 467 IPC & 468 IPC and accused Vijay Bhushan Rustogi (A-5) stand convicted u/S. 120B IPC r/w 420 IPC, 467 IPC, 468 IPC & 471 IPC.

However, accused Praveen Kaushik (A-1) stand acquitted of the charge(s) u/S. 120B IPC r/w. 420 IPC, 467 IPC, 468 IPC & 471 IPC & 13(2) r/w. 13(1) d of PC Act, as also of substantive offence(s) u/S. 420 IPC, 471 IPC & Section 13(2) r/w 13(1) d of PC Act 1988.

The previous bail bond(s) of accused Praveen Kaushik (A-1) stand cancelled. Previous surety stands discharged. Documents, if any be returned after cancelling the endorsement, if any, if the same are not resubmitted while furnishing bail bonds u/S. 437-A CrPC.

The said accused is stated to have already furnished his bail bond(s) in compliance of Section 437-A Cr.P.C., which will remain valid for a period of six months from today, as per the provisions of Section 437-A Cr.P.C.

Copy of judgment be supplied / mailed to the convict(s) A-2 to A-5 / their Ld. Counsels at their respective e-mail address(s) by the Reader of this Court.

The e-mail copy / signed scanned copy of this order as well as of judgment is also being sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for further action.

This order sheet as well as original signed copy of judgment be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order as well as judgment has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

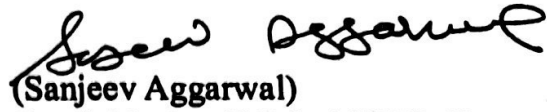
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Put up for hearing on the point of sentence qua the convict(s)
A-2 to A5 through CISCO Webex platform / video conferencing on
30.06.2020 at 12:00 PM.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/ 16.06.2020